

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9262/2020

This the 30th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Asfee Jan d/o Nazir Ahmad Malik, r/o Lasi Mirproa Hakura, Tehsil Doru, District Anantnag.
2. Aasiya Amind Gatoor d/o Muhammad Amin Gatoor, r/o near Mohallah Feroz Shah, Bijbehara, District Anantnag.
3. Ridwana Ahmad d/o Munshi Rasheed-din Shah r/o Baba Mohallah, Bijbehara, District Anantnag.
4. Sajad Ahmad Bhat s/o Muhammad Ramzan Bhat, r/o Marhama, Tehsil Bijbehara, District Anantnag.
5. Muhammad Yaqoob Allie d/o Abdul Khaliq Allie,, r/o Naina, Sangam, Bijbehara, District Anantnag.
6. Rebeena Naz d/o Ab. Setar, r/o Zidpara Bigbehara, District Anantnag

.....Applicants

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through its Chief Secretary, J & K Srinagar/Jammu and 126 other respondents.

.....Respondents

O R D E R[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference.



2. Even on the last date of hearing i.e. 30.12.2020, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e. 30.3.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.

(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)